

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:22

ANSWERED ON:01.08.2011

INCLUSION OF BACKWARD CASTES IN CENTRAL LISTS

Rani Killi Krupa

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the names of the States which has submitted proposals to the Union Government for inclusion of backward castes in the central list;
- (b) the policy regarding reservation in central services to the backward castes which are availing reservations in State services; and
- (c) the name of the castes proposed by various States to be include in the list?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) to (c): The National Commission for Backward Classes (NCBC) as per Section 9 (1) of the NCBC Act inter alia examines requests for inclusion of any class of citizens as a backward class and tenders its advice from time to time as it deems appropriate. On 16.6.2011 amendments to the Central List of OBCs were notified for 14 States (Andhra Pradesh, Bihar, Goa, Gujarat, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamilnadu, Uttar Pradesh, Uttarakhand, West Bengal) and two UTs (Andaman & Nicobar Islands and Puducherry).

Reservation in Central Government services is provided to OBCs which are included in the Central Lists of the OBCs for various States/UTs.